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R.A.-350/94
M.A.-3516/94
O.A.-12/89

Dt. 23.01.1995

Present: Shri K.K.Puri, Counsel for the original applicant/respondent in RA

The review application was called twice in the morning and has again been called at 2.00 P.M. No one is present on behalf of the review applicants.

We have gone through the records of the case and heard the submissions made by the learned counsel for the original applicant. A typographical error has occurred in para-6(1) of our judgement dated 3.5.1994, where the date for creation of supernumerary post is given as 19.12.1976 instead of 19.12.1972.

The learned counsel for the applicant states that the applicant has since expired in August, 1994.

We also clarify as per request made in the review application that Rule 156(5) of Postal Manual Vol. III would be applicable in this case and the said period may be counted for increments for the higher grade only. Any arrears occurring due to refixation of the pay, shall be payable to the applicant or his heirs. Our order dated 3.5.1994 will stand modified to this extent. Existing Para 6(i) of our judgment dated 3.5.1994 will therefore be substituted by the following:-

6(i) "The respondents shall reconsider the case of applicants and if necessary,

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create a supernumerary post. w.e.f.

19.12.1972 and after such creation the applicant shall be given retrospective promotion on notional basis in accordance with rule 156(5) of Postal Manual Vol.III.

His pay shall be revised on this basis and any arrears of pay and allowances shall be paid to him.

Registry to carry out necessary corrections in the original copy of the aforesaid judgment.

The review application is disposed of with the above observations.

Lakshmi Swami Nath
(LAKSHMI SWAMI NATHAN)

MEMBER (J)

B.N. Dhandiyal
(B.N. DHUNDIYAL)

MEMBER (A)

/RAO/